

Acc. No. 42284  
Dated 11.3.2015  
**LOK SABHA DEBATES**

**(Part II—Proceedings other than Questions and Answers)**

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**LOK SABHA**

*Tuesday, 17th April 1956*

*The Lok Sabha met at Half Past Ten of the Clock.*

[MR. SPEAKER *in the Chair*]

**QUESTIONS AND ANSWERS**

*(See Part I)*

11.30 A.M.

**BUSINESS ADVISORY COMMITTEE**

**THIRTY-SECOND REPORT**

**Sardar Hukam Singh** (Kapurthala—Bhatinda): I beg to present the Thirty-second Report of the Business Advisory Committee.

**CORRECTION OF ANSWERS TO STARRED QUESTIONS**

**Mr. Speaker**: Now, there is a statement to be made by Shri K. D. Malaviya, correcting the reply given to a supplementary on a starred question. The Minister is absent.

Now, Shri B. R. Bhagat.

**The Deputy Minister of Finance** (Shri B. R. Bhagat): With your permission, I wish to make a correction in the reply that I gave to one of the supplementaries arising out of a starred question No. 203 asked by Shri T. B. Vittal Rao on 23rd February 1956. To his question whether a separate enquiry will be conducted for going into the question of the cost of living index of the middle classes, I replied that the family budget enquiries in regard to the working classes are only a part of the whole scheme, and that the compilations of entire cost of living index for the whole country include all the sections of the community of all sectors of our economy. The correct position, however, is that at present, it is intended to compile all-India cost of living index numbers only for the working classes, middle classes, agricultural labourers, and cultivators, and not for all sections of the community of all sectors of our economy.

1—45 L. S.

**Shri Kamath** (Hoshangabad): On a point of order. I would request you to examine the position which I had adumbrated the day before yesterday. When a Minister corrects his earlier answer, then his corrected answer becomes, as it were the original answer to the question, and therefore it should be subject to further questions, in the light of this correct answer to the question. I hope you will examine this position and allow supplementaries on the reply, corrected at a later date.

**Mr. Speaker**: I have no objection. As a matter of fact, if this answer had been given earlier, hon. Members would have had opportunities to put supplementary questions. I fully realise that position, and I understand the difficulties of hon. Members if suddenly corrections are made, without the question being in the hands of the hon. Members now, and without their having also the benefit of the answers already given not only to that particular supplementary but also to the other supplementaries, for there may be some questions which may have relevance. I do not think it is useful to allow supplementary questions on this correction only.

Therefore, I would suggest that I shall take this into consideration, and if any supplementaries arise out of this correction, I shall give them preference. When questions are put, one or two such questions, which arise out of the correction made to answers already given, I shall try to accommodate them, and certainly give opportunities to hon. Members to put supplementary questions arising out of the correction, if they are tabled as substantive questions.

**Shri Kamath**: On a point of clarification of parliamentary functions and powers....

**Mr. Speaker**: I shall consider this matter.

**Shri Kamath**: In addition, the question whose answer is to be corrected appears in the Order Paper of the day. Those of us who are interested have come prepared, by referring to the

[Shri Kamath]

earlier question and the earlier answers, to put supplementaries to the corrected answer.

**Shri K. K. Basu (Diamond Harbour):** There should be prior notice.

**Mr. Speaker:** I do not want to take away the time of the House. Hon. Members may consider this other point. The question list is printed some days in advance, and the Minister is given notice after the questions are printed. So, it would be too late to include those questions also, to which wrong answers had been given earlier. These are all matters which I shall consider.

**Shri Kamath:** It is there on the Order Paper.

**Mr. Speaker:** I shall consider it.

**The Minister of Natural Resources (Shri K. D. Malaviya):** I have a correction to make. While answering a supplementary....

**Mr. Speaker:** The Minister must first of all tell the House why he was not in his seat when he was called earlier.

**Shri K. D. Malaviya:** I apologise to the House. I was called outside, and so I had gone there.

**Mr. Speaker:** He must have said that first. What I would insist upon is this. When an hon. Member is called, whether he is a Minister or otherwise, he is not in his seat at that time, but he comes later and when I am proceeding to some other item, suddenly stands up and proceeds with his item, as if there is no other person in charge here to call him; I do not want that such a thing should happen.

When the Minister got up, he must have asked for the permission of the Chair to correct the mistake that had been made, and thereafter for permission to speak.

Now, Shri K. D. Malaviya.

**Shri K. D. Malaviya:** I apologise to the House for my absence. But I had sought your permission while standing up earlier.

While answering a supplementary put by Shri V. P. Nayar on starred question No. 531 asked in the Lok

Sabha on 7th March 1956, my colleague Sardar Majithia, on my behalf, gave the following reply:

"As I said, this Ministry has got no further information about it excepting this. There is also some material available in Yernad taluk in Malabar, but the results have still not come in, although on a preliminary enquiry I can say that they are encouraging."

The words 'are encouraging' stated therein should be 'were not encouraging'.

**Shri Kamath:** Diametrically opposite answer.

#### DEMANDS FOR GRANTS\*

**Mr. Speaker:** The House will now resume further discussion of the Demands for Grants relating to the Ministry of Finance. Out of 6 hours allotted for the Demands of this Ministry, 30 minutes have already been availed of, and 5 hours and 30 minutes now remain.

Hon. Members may hand over the numbers of the cut motions at the Table, if they have not already done so.

Shri Mohanlal Saksena was in possession of the House. So, he may continue his speech now.

**Shri Kamath (Hoshangabad):** Will you kindly permit me to remind you of a promise that was held out by the Minister of Parliamentary Affairs that time will be found in the third week of this month for the discussion of the Travancore-Cochin budget. That promise has gone under-ground, it appears.

**Mr. Speaker:** The Business Advisory Committee have looked into this matter, and they have recommended some time for it. It will be coming up.

**Shri Mohanlal Saksena (Lucknow Distt. cum Bara Banki Distt.):** When the House adjourned yesterday, I was referring to the recommendations of the Taxation Enquiry Commission, stressing the need for economy in expenditure, particularly non-developmental expenditure. I had pointed out that their report has mentioned that out of every one rupee that was spent, 9½ annas were spent on non-developmental expenditure, 3 annas on social services, and only the

\*Moved with the recommendation of the President.